

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "I-2" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER &
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

**ITA No.6814/Del/2017
Assessment Year : 2013-14**

Teva API India P. Ltd., M-34, Saket, New Delhi-110017. PAN-AACCR0679R	vs	Addl. CIT, Special Range-9, New Delhi
APPELLANT		RESPONDENT
Appellant by	Sh.Vishal Kulkarni, Employer	
Respondent by	None	
Date of Hearing	31.08.2021	
Date of Pronouncement	31.08.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee pertaining to assessment year 2013-14 is directed against the order passed u/s 143(3) r.w.s. 144C(13) of the Income Tax Act, 1961 ("the Act") by Ld. Addl. CIT, New Delhi dated 10.10.2017.

2. At the time of hearing, Ld. Officer of the assessee company submitted that grievances involved in this appeal, have been settled by passing an order u/s 154 of the Act and, therefore, now the assessee is not pursuing the above appeal and requested for withdrawal of the same.

3. We have carefully considered the contentions of Ld. Officer of the assessee company. When the grievance of the assessee has been resolved u/s

154 of the Act, the assessee seeks to withdraw the appeal which is permitted.
Thus, the appeal of the assessee is treated as dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual hearing on 31st
August, 2021.

Sd/-

**(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER**

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

Amit Kumar

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI